



The Telangana Municipalities (Amendment) Act, 2016
Act 4 of 2016

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No. 4] HYDERABAD, TUESDAY, APRIL 19, 2016

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Act of the Telangana Legislature, received the assent of the Governor on the 11th April, 2016 and the said assent is hereby first published on the 19th April, 2016 in the Telangana Gazette for general information.

ACT No. 4 OF 2016

AN ACT FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 1965.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Municipalities (Amendment) Act, 2016.

Short
title and
Commencement.

A. 10 (DA)

[1]

(2) It shall be deemed to have come into force with effect from 02-11-2015.

Amend-
ment of
section
218-A.
Act 6 of
1965.

2. In the Telangana Municipalities Act, 1965, in section 218-A for the words and expression "as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Second Amendment) Act, 2008", the words and expression "as on 28.10.2015" shall be substituted.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.